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Title: Introduction of the Andhra Pradesh Reorganisation (Amendment) Bill, 2014.

HON. CHAIRPERSON : The hon. Home Minister to move the Bill.

...(Interruptions)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, we have objections to the introduction of this Bill. ...(Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI RAJNATH SINGH): Sir, I beg to move for leave to introduce a Bill to amend the Andhra Pradesh Reorganization Act, 2014.

HON. CHAIRPERSON: Motion moved:

"That leave be granted to introduce a Bill to amend the Andhra Pradesh Reorganization Act, 2014. "

...(Interruptions)

HON. CHAIRPERSON: I now give the floor to Shri Bhartruhari Mahtab. Only his statement and nothing else will go on record.

...(Interruptions)

SHRI BHARTRUHARI MAHTAB : Sir, I am opposing the introduction of the Andhra Pradesh Reorganisation (Amendment) Bill, 2014, as per Rule 72 of Rules of Procedure and Conduct of Business in Lok Sabha.

The division of the State that was effected in the Fifteenth Lok Sabha had stipulated certain conditions and those conditions were accepted by this House by a majority. Subsequently, seven *talukas* are being diverted from Telangana to Andhra Pradesh and accordingly an Ordinance was issued just two days before the State came into existence. This is a non-Constitutional aspect.

Mr. Chairman, Sir, the Constitution specifically stipulates that this is a tribal area. More than 90 per cent of the people who reside in this area, which is supposed to be transferred, belong to the tribal community. It comes under the Fifth Schedule of the Constitution. Any change in the Fifth Schedule has to get the mandate of the people of that area. The tribal people have a say: whether they want to continue to stay in Telangana State or they want to shift to Andhra Pradesh.

Without taking their consent and without making any attempt to know what the people of that area want, the Government has come out with an Ordinance, and now a Bill has come. Therefore, I stand before you to say that this Bill should be withdrawn and allow the Ordinance to lapse.

My request to the Government is that it has to save the interests of the tribal people. More than a lakh of tribal people are being displaced and are now being shifted to another State where no one is going to take care of them. Therefore, I oppose the introduction of this Bill. I would request the Government to take appropriate action to withdraw this Bill and also to protect the interests of the tribals. Thank you....(Interruptions)

#### **14.13 hrs**

*At this stage, Shri Konakalla Narayana Rao and some other hon. Members came and stood on the floor near the Table.*

...(Interruptions)

#### **14.13 ¼ hrs**

*At this stage, Shrimati Kavitha Kalvakuntla and some other hon. Members came and stood on the floor near the Table.*

...(Interruptions)

#### **14.13 ½ hrs**

*At this stage, Shri Bhagwant Mann and some other hon. Members came and stood on the floor near the Table.*

...(Interruptions)

SHRI B. VINOD KUMAR (KARIMNAGAR): Sir, I rise to oppose the introduction of the Andhra Pradesh Reorganisation (Amendment) Bill.

Sir, I would like to read only two lines from the Statement of Objects and Reasons appended to the Bill. It says,

"The Andhra Pradesh Reorganisation Act, 2014 was enacted on 1<sup>st</sup> March, 2014 to provide for reorganization of the State of Andhra Pradesh into the States of Telangana and Andhra Pradesh."

Sir, it clearly shows that the law was enacted on 1<sup>st</sup> March, 2014 and a Gazette Notification was also issued.

So, if the Government intends to alter the boundaries of any State, then Article 3 of the Constitution has to be followed. As per Article 3 of the Constitution, the President should recommend the Bill to the House only after ascertaining the views of the Legislatures of the respective State Assemblies. However, in this case, the President has not elicited the views of the State of Telangana as well as that of the State of Andhra Pradesh.

It is in this context that I oppose the Bill as there is no sanctity to it. All of us, the parliamentarians, know no Government can alter the boundaries of a State, unless they follow the provisions laid down in Article 3 of the Constitution, Hence, I oppose the Bill in *toto*. ...(*Interruptions*)

SHRI RAJNATH SINGH: There is no necessity. ...(*Interruptions*)

HON. CHAIRPERSON : The question is:

"That leave be granted to introduce a Bill to amend the Andhra Pradesh Reorganisation Act, 2014"

*The motion was adopted.*

SHRI RAJNATH SINGH: Sir, I introduce the Bill. ...(*Interruptions*)